

prove the delivery of Express Delivery letters and there has been considerable improvement in this regard. No fresh proposal is under contemplation.

12 Noon

RE AN ALLEGATION MADE AGAINST THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, when the Call Attention Notice regarding the C. I. A. activities was taken up in this House on the 24th November, 1967, Shri Bhupesh Gupta made a reference about me in one of his supplementaries, "Shri Ram Subhag Singh is mentioned as one of the men whom the C. I. A. had approached".

I categorically repudiate this allegation. It is unfounded, false and malicious, from that part of the world from where Shri Bhupesh Gupta hails. I am also quite definite that no C. I. A. man ever approached me, much less had any contact with me.

I may also be kindly permitted to make it absolutely clear on this occasion that my public career in Bihar and the rest of the country has been an open book. Throughout my life the only consideration dear to me has been the good of the Congress and the country. The moment any deviation is pointed out by anybody in this respect, and more particularly by Shri Bhupesh Gupta, he will not find me in the Government and the public life.

SHRI BHUPESH GUPTA (West Bengal): Sir, on a point of order. I have been mentioned.

MR. CHAIRMAN: No, no.

SHRI BHUPESH GUPTA: You will understand I only said . . .

MR. CHAIRMAN: No more discussion on this. Papers to be laid on the Table.

## PAPERS LAID ON THE TABLE

### NOTIFICATIONS UNDER THE EMPLOYERS' PROVIDENT FUNDS ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): Sir, on behalf of Shri Jaisukhlal Hathi. I beg to lay on the Table:

- (a) A copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment), under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952 :—

- (i) Notification G. S. R. No. 1226, dated the 5th August, 1967.
- (ii) Notification G. S. R. No. 1530, dated the 5th October, 1967.

[Placed in Library. See No. LT-1659/67 for (i) and (ii).]

- (b) A copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment), under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 :—

- (i) Notification G. S. R. No. 1268, dated the 21st August, 1967, publishing the Employees' Provident Funds (Sixth Amendment) Scheme, 1967.
- (ii) Notification G. S. R. No. 1269, dated the 21st August, 1967, publishing the Employees' Provident Funds (Seventh Amendment) Scheme, 1967.
- (iii) Notification G. S. R. No. 1631, dated the 17th October, 1967, publishing the Employees' Provident Funds (Eighth Amendment) Scheme, 1967.
- (iv) Notification G. S. R. No. 1645, dated the 23rd October, 1967, publishing the